

**GOVERNMENT OF INDIA
MINISTRY OF COAL**

**LOK SABHA
UNSTARRED QUESTION NO.5419
TO BE ANSWERED ON 28.03.2018**

Cess on Coal

5419. SHRI RABINDRA KUMAR JENA:

Will the Minister of COAL be pleased to state:

- (a) Whether the Government had increased the clean environment cess on coal per tone in 2015, when the royalty of coal was due for revision;
- (b) if so, the details thereof along with the last revision in rate of royalty of coal;
- (c) whether coal bearing States like Odisha had requested for a larger share in the coal cess as they have to bear environmental cost of the same;
- (d) if so, the response of the centre to this request;
- (e) whether entire proceeds of coal cess will be used for GST compensation fund meant for all States and if so, the details thereof;
- (f) whether coal bearing States like Odisha had opposed the move to give entire proceeds of coal cess to GST compensation funds; and
- (g) if so, whether coal bearing States have been given any additional share in the same and if not, the reasons therefor?

**ANSWER
MINISTER OF COAL AND RAILWAYS
(SHRI PIYUSH GOYAL)**

(a): The Government had increased the Clean Energy Cess from Rs. 100 per tonne to Rs. 200 per tonne in the Finance Act 2015-16.

(b): The royalty of coal was last revised on 10.05.2012 vide Notification No. GSR-349 dt. 10.05.2012 to 14% ad-valorem on price of coal, as reflected in the invoice, excluding taxes, levies and other charges.

(c) to (g): Information is being collected and will be laid on the table of the house.
